## THE DELHI MEDICAL COUNCIL BILL, 1997\*\*

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-seventh year of the Republic of India as follows:

## CHAPTER I PRELIMINARY

Short title, and Com	mencement	
1. (1) This Ac	ct may be call (2)	ed the Delhi Medical Council Act, 1996; It extends to the whole of the National Capital
Territory of Delhi.		
remaining provisions may,	(3) of this Act sh	This section shall come into force at once, and the all come into force on such date as the Government by notification in the official Gazette, appoint.
Definitions	2. In A	Act, unless the context otherwise requires
	(1)	• appointed day • means the date on which the
provisions of this Act section		
	(2)	♦ casula vacancy ♦ means a vacancy occurring
otherwise than by effl		
	` '	♦ Council ♦ means the Delhi Medical Council
constituted un	-	
Dolh:	(4)	♦ Delhi♦ means the National Capital Territory of
Delhi;	(E)	Executive Committee means the Executive
Committee of the Cou	(5) ıncil constitut	
		13-1-1997 to on 11-2-1997
	(6) Delhi.	<b>♦</b> Government <b>♦</b> means the Government of National Capital Territory of
	(7)	♠medical practitioner       ♠ or ♠ practitioner       ♠ means a
person who is engage	ed in the pra	
all its branches	d or Third Sc	and has qualifications as prescribed in the First, chedules to the Indian Medical Council Act, 1956
(Central Act 102 of 1		neduces to the findin frederical
`	•	<b>♦</b> medicine <b>♦</b> means the modern scientific system
of medicine a	nd includes s	surgery and obstetrics but does not include
veterinary medicine		veterinary surgery or the Homoepathic or the
		ddha or the Unani system of medicine and the
expression • medica		construed accordingly;
	(9)	♦member♦ means a member of the Council;

	(10)	prescribed means prescribed by rules	made	
under this Act;				
	(11)	♦President♦ means the President of the C	Council;	
	(12)	♦Vice President♦ means the Vice-Preside	ent of the	
Council;				
	(13)	• register means the register of medical		
practitioners prepared or deemed to be prepared		and maintained under this Act;		
	(14)	registered practitioner means a medic	al	
practitioner having registrable qualification as prescribed in the Indian Medical			prescribed in the Indian Medical	
Council Act,	1956 (Central Act 102 of 1956) whose name is,			
for the time being, entered in the register, but does not include a person		does not include a person whose		
name is		provisionally entered in the register;		
	(15)	Registrar or Deputy Registrar mo	eans the	
Registrar or the Dep	uty Regist	rar, as the case	may be, appointed under section 14 of	
this Act;				
	(16)	rules means rules made under section	31 of	
this Act;				
	(17)	section means a section of this Act.		

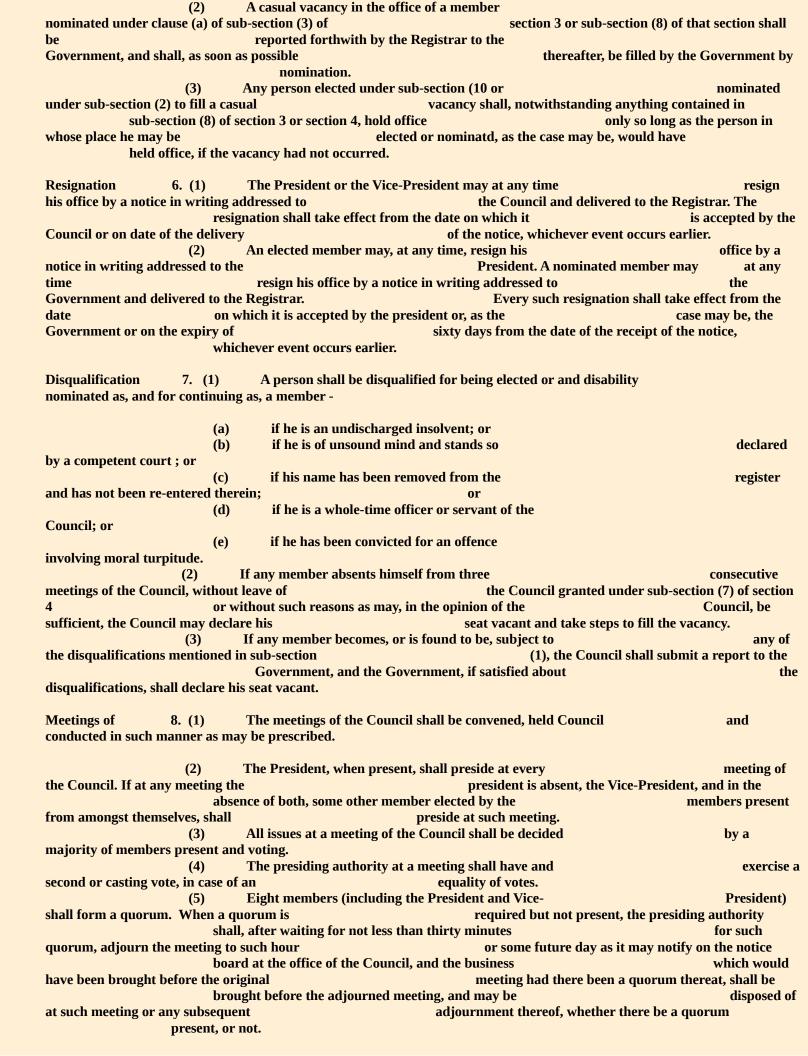
## CHAPTER II ESTABLISHMENT OF COUNCIL

Constitution, 3. Constitution and incorporation of the Council:-			
functions and (1) With effect from such date as the Government may, powers of the	by		
notification in the Official Gazette notify, there Council shall be constituted for the	e purposes of this Act a		
Council to be called �the Delhi Medical Council �.			
(2) The Council shall be a body corporate, having	perpetual		
succession and a common seal, with power to acquire, hold and dispose of			
movable or immovable, and to contract and to do all	things		
necessary for the purposes of this Act, and may by the name aforesaid	<u> </u>		
(3) The Council shall consist of the following members	namely:		
(a) Four members having registerable	numery.		
qualification as prescribed in the Indian Medical Council Act, 1956 (Central Act 102			
of 1956) to be nominated by the Government;			
(b) One member from each medical college			
established by law in Delhi having a medical faculty, elected by members of the			
medical faculty of that college from amongst its			
permanent members of teaching facutly;			
(c) nine members to be elected by registered			
practitioners from amongst themselves including one member el	lected by the Delhi		
Medical Association;			
Michiel Photocution,			
Provided that no registered practitioner shall	be		
	DC*		
entitled to vote or stand as a candidate for election, unless :			

he is a citizen of India; and

I)

	ii)	he either resides or carries on his profession	or
is employed in Delhi.	( D	December 1 and 1 a	
University of Delhi as ex-offi		Dean of the Medical Faculty of the per; and	
	` '	Director of Health Services of the	
Government as ex-officio me			_
(4)		President and Vice-President shall be elected by	the
members from amongst then		election of the members, and of the president	and Vice
(5) President, shall be held at su		election of the members, and of the president such place, and in such manner, as may be	
11 Colucin, shan be neid at su		escribed.	
(6)		any election, the electors fail to elect the	requisite
number of members, of the I			-
	mem	bers from amongst persons qualified to be	elected as
members of the respective ca			
the		rsons so nominated shall be deemed to have been	elected .
for the period till such time t			
(7) of the President or Vice-Pres		re any dispute arises regarding any election of a shall be referred to the Government, and the d	member or
		ont shall be final.	ECISIOII
(8)		withstanding anything contained in sub-section	(3) -
(6)	1100	withstanding anything contained in sub-section	(3)
	(a)	in respect of the constitution of the Council	for
the first time under this Act,			
		ent from amongst persons qualified	to be elected
or nominated as members of	f the	respective category; and	
	` '	the members so nominated shall hold office	for such
period not exceeding three y		the aggregate as the Government may	, by
	no	tification in the official Gazette, specify.	
TT			6
Term of office 4. (1	•	The Government, shall, by notification in the official	Gazette,
publish the names of the men		ve as otherwise provided by this Act, a member,	shall
(2) hold office for a term of five			
note office for a term of five	(1)	——————————————————————————————————————	ib section
	(-)	,	
]	Provided	that where a person is elected by members	of medical
faculty of a medical college,		·	as a
		ises to belong to that faculty or, as the case ma	y be, ceases
to hold such office, before th	ie	expiry of his term.	
(0)	0	a	.1
(3) Vice-President shall hold off		re as otherwise provided by this Act, the president	or the
vice-President shan noid on		he date of his election up to the day on which ice as member expires.	ins term of
(4)		term of office of an outgoing member shall,	
notwithstanding anything co			nd to expire
with the day		immediately preceding the day on which the names	ic to capac
of the successor mem	bers are p		
(5)	The	term of office of an outgoing President or Vice-	President
shall notwithstanding anyth	ing conta	ined in sub-section (3), be deemed to extend	l and to
expire			ne successor
President or Vice-President,		<b>5</b> ·	
(6)		Outgoing member, President or Vice-President,	shall be
eligible for re-election or ren			
(7) member for a period not exc		ve of absence may be granted by the Council to	any
member for a period flot exc	ceding SIX	inonthis.	
Casual Vacancies 5. (2	1) /	A casual vacancy in the office of President or the	Vice-
President or a member electe	•		
said		b-section, shall be filled by election;	(5) 02
		,	
	Provided	that any such vacancy in the office of an elect	ed member
occurring within six months	-	the date on which the term of office of all th	1e
1	members	expires, shall not be filled.	



Proceedings of	9. (1) The proceedings of every meeting of the Council, meetings and	shall be
	and no person, shall, validity of acts without the previous res	olution of the
Council,	disclose any portion thereof;	
	provided that nothing in this section shall be deemed	to prohibit
any person from disclosi		d by the Council,
as confidential	unless the Council directs such resolution also to be	treated
as confidential.		
	(2) No disqualification or defect in the election or	nomination of
any person as a member,		
proceedings of the Counc	authority of a meeting shall by itself be deemed to cil in which such person has taken part, if the majority of p	vitiate any act or
	arties to such act or proceedings, were entitled to vo	
(	(3) During any vacancy in the Council, the Continuing	members
may act, as if no vacancy		on the
ground merely of the exis	4) Any act done by the Council shall not be questioned in, or any defect in the constituti	on the
ground merely of the exis	istance of any vacancy	on of the Council.
Powers, duties	10. Subject to such conditions as may be prescribed by and functions o	
the provisions of this Act	t, the powers, the Council duties and functions of the Coun	
the registration of medic	(a) to maintain the live register, and to provide	for
the registration of meare	(b) to hear and decide appeals against any	decision of
the registrar;		
nucleosismal conduct of a	(c) to prescribe a code of ethics of requlating the	
professional conduct of p	(d) to reprimand a practitioner, or to suspend or	
remove his name from th		action against him
as	may, in the opinion of the Council be	
necessary or expedient;	(e) to exercise such other powers, perform such	
other powers, perform s		unctions, as are laid
1 /1	down in this Act, or as may be prescribed;	ŕ
	(f) to receive complaints from public (including	
patients and their relativ	ves) against misconduct or neglig practitioner, to proceed for inquest, take a	ence by a medical
decision on the merits of		award
	compensation and similarly to take action	against frivolous
complaints ;	(g) to provide protection to its members in	discharging
professional duties.	(g) to provide protection to its inemocrs in	uischargnig
•	(h) to ensure that no unqualified person practices	modern
scientific system of Medi		F
Executive 11. ( Committee consisting of		Executive unber of other
	members, elected by the council members, elected by	the Council
from amongst its membe		
casual vacancies among,	2) The term of office of, and the manner of the and the procedure to be followed by, the members of	filling
casual vacancies among,	committee shall be such as may be prescribed.	the executive
	3) In addition to the powers, duties and functions	conferred,
imposed and entrusted b	·	<u>-</u>
may be delegated to it by	perform such duties, and discharge such functions of y rules or entrusted to it from time to time, by the	the Council as
	4) The President shall be the ex-officio Chairman of the	. Council
<b>Executive Committee.</b>		
Fee and allowances	12. There shall be paid to the President, the Vice-	
to members of the	President and other members of the Council, and to Council and of the	the members
	tee, such fees Executive Committee and allowances for attendance at me	
71 1	reasonable travelling allowance, as shall from time to	time be
prescribed.		
Income and 13.	(1) The income of the Council shall consist of -	

expenditure of the	(a)	registration fees received from the	
Council	(L)	practioners;	
	(b)	grants received from the Government, if any	; and
	(c)	any other sums raised by the Council.	
		t shall be competent for the Council to incur	
expenditure for the follo			
	i)	salaries and allowances of the Registrar and	
the staff maintained by			
	ii)	fees and allowances paid to the members of	the
Council and of the Exec			
	iii)	remuneration paid to the assessors ; and	
	iv)	such other expenses as are necessary for	performing
the duties and dischargi	ing the	functions under this Act.	
Appointment of 1	4. (1)	The Council shall, with the previous sanction of the Registrar and or	
government, appoint a I	Registrar a	and or a Deputy Deputy Registrar of the Registrar. He shall be a	qualified medical
graduates Council, their		as prescribed in schedules I, II and III of the Indian and functions	
<b>Medical Council Act, 19</b>	56 (Centra		
		The Executive Committee may, from time to time,	grant leave
to the Registrar:			
	Provi	ded that, if the period of leave does not exceed	one month,
the leave may be grante		President.	one money,
<b></b>	<u> </u>		
	(3)	During any temporary vacancy in the office of the	Registrar
due to leave or any other			
		vailability of Registrar and Deputy Registrar,	the Executive
Committee may, with th			<del>-</del>
		in his place, and any person so appointed shall	for the period
of such appointment, be	deemed to	be the Registrar for the purposes of	of this Act ;
	Provi	ded that, when the period of such vacancy does	not exceed one
month, the appointment		<u>.                                      </u>	
		ee, and the Government.	
	(4)	The Council may, with the previous sanction of the	
Government, suspend, d	` '	U. 1	Registrar, or impose
any other		penalty upon him in the manner as may be	Ü
prescribed.			
		Save as otherwise provided by this Act, the salary	and
allowances and other co		· · · · · · · · · · · · · · · · · · ·	
		The Registrar shall be the Secretary and the	Executive
officer of the Council. H	le shall att		its Executive
		Committee, and shall keep minutes of the meetings	and
names of members preso		· · · · · · · · · · · · · · · · · · ·	
	(7)	The accounts of the Council shall be kept by the	Registrar, in the
prescribed manner.			_
		The Registrar shall have such supervisory powers	over the
staff as may be prescribe		· •	
		ons as may be specified in this Act, or as may be	prescribed.
	• •	The Registrar shall be deemed to be a public servant	within
the meaning of section 2	21 of the In	dian penal Code.	
		CHAPTER III	
	P	REPARATION AND MAINTENANCE OF REGISTER	
Preparation of	15. (	1) As soon as may be after the appointed day, the Register	Registrar
shall prepare and maint	•	·	

accordance with the provisions of this Act.

The registrar shall be in such form, and may be

register of medical practitioners for Delhi, in

registrar shall include the full name, address, and

divided

shall prepare and maintain thereafter a

into such parts, as may be prescribed. The

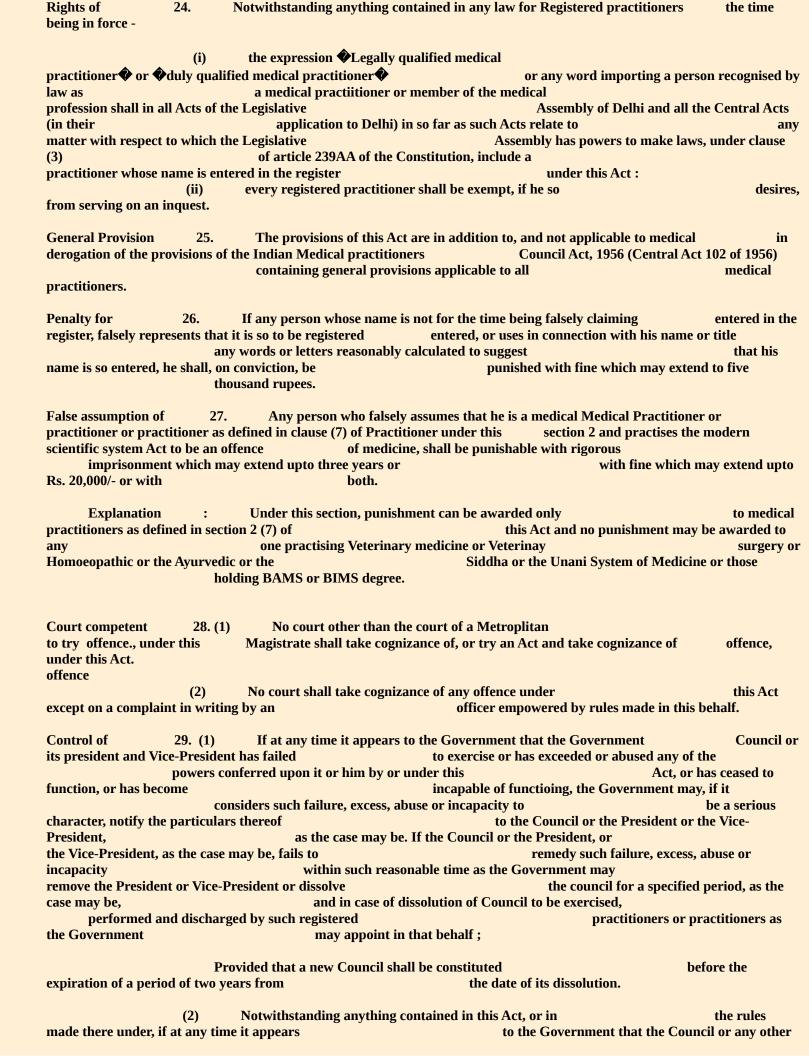
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qualifications with the name of college and university of the registered
practitioner, the date on which each qualification was obtained, and such other
particulars as may be prescribed.
(3) Any person who possesses any of the qualifications in the First,
second or Third Schedule to the Indian  Medical Council Act, 1956 (Central Act 102 of 1956)
shall subject to any condition laid down by or under the Indian Medical Council Act, 1956, at any time on an application made in the prescribed form to the
Registrar and on payment of a prescribed fee and on
presentation of proof of his registerable qualification, be entitled to have his name entered in the register.
(4) (a) Every person, whose name was entered on a
date prior to 1st May, 1961 in Indian Medical  Council Register and continued in such register on the day immediately preceding
register on the day immediately preceding the appointed day, shall be entitled to have his name continued in the register prepared
under this Act.
(b) Within a period of three months from the
appointed day or such further period as the Government may allow, the Registrar shall
publish a general notice in the official Gazette
and in such newspapers, as the Council may select, in such form as may be
prescribed, calling upon every person to whom clause (a)
applies, to pay to the Registrar in the prescribed manner the
prescribed fee if he desires to have his name on the registrar under this Act
and shall also send individual notice for a like purpose by
registered post to every such person at his last known address in such form as may be prescribed. The name of every such person
who pays such fee before the expiry of the period of two months from the date of
publication of the general notice in the official
gazette shall be enlisted on the register.
(5) After the last date for payment of the
prescribed fee under clause (b) of sub-section (4) has expired and the register
prepared in accordance the Registrar, shall publish a
notice in the official Gazette and such  newspapers as the Council may
select, about the register having been prepared, and the
register shall come into force from the date of the publication of such notice in the
register shall come into force from the date of the publication of such notice in the official Gazette.
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Fee for and 18. (1) Any person who desires to be registered certificate of provis	ionally
under section 25 of the Indian Medical provisional Council Act, 1956 (Central Act 102 of 1956), shall registration make an application in the prescribed form to the Registra	ar and
shall pay the prescribed fee.	ai aiiu
(2) Every person whose name is entered in the register	under
sub-section (1) shall be given a certificate of provisional registration in the prescribed for	
certificate shall remain in force for such period as may be special as	cified
therein.	
Maintenance 19. (1) It shall be the duty of the Registrar to make entries of register	in the
register, from time to time, to revise the same and to issue certificate of registration in	
accordance with the provisions of this Act, and the rules made	
thereunder.  (2) (2) Proper Registrary of Poeths on vectoring notice	of the
(2) (a) Every Registrar of Deaths on receiving notice death of a medical practitioner registered under this Act shall forthwith	of the
transmit by post to the Registrar appointed	under
this Act a certificate under his own hand of such death with the particulars of	
time and place of death and may charge the cost of	such
certificate and transmission as an expense of his office.	
(b) The names of registered practioners, who die whose names are directed to be removed from the register under section 22 shapes and the register under section 22 shapes are directed to be removed.	Or all be
removed there from.	iii be
	and who
subsequent to his registration desires to record in the register any change in his name	shall,
	ayment
of prescribed fee be entitled to have such change in his name recorded in the reg (4) Subject to the provisions of section 26 of the Indian Med	ıster. lical
(4) Subject to the provisions of section 26 of the Indian Medical Act, 1956 (Central Act 102 of 1956), any person whose name is entered in the region of the Indian and Provisions of Section 26 of the Indian Medical Act, 1956 (Central Act 102 of 1956), any person whose name is entered in the region of the Indian and Provisions of Section 26 of the Indian Medical Act, 1956 (Central Act 102 of 1956), any person whose name is entered in the region of the Indian Act 102 of 1956 (Central Act 102 of 1956).	
and who subsequent to his registration obtains any	5001
additional qualification specified in any of the Schedules to the Indian Medical Counc	il Act,
1956, shall on an application made in this behalf, and on	
payment of the prescribed fee, be entitled to have an entry stating such additional	
qualification made against his name in the register.  (5) Where it is shown to the satisfaction of the Registrar	that a
certificate of registration has been lost or destroyed, the Registrar may, on payment of	that a
prescribed fee and on furnishing an indemnity bond issue a	
duplicate certificate after due confirmation and approval of the Executive Commit	tee.
Publication of list 20. (1) At such time, after the publication of the notice of registered usub-section (5) of section 15 as the Council practitioner deems fit, and thereafter every five years, the	ınder
	correct
list of all persons for the time being entered in the register but not later than three m	
the start of election process.	
	ıblished
annually on or before a date to be decided by the Executive Committee, an addendu	
corrigendum to the list published under sub-section showing -	(1)
(a) The names of all persons for the time being	entered
or re-entered in the register, and not included in any subsisting list already print	ited
and published;	
(b) the names of all practitioners included in any subsisting list, whose names have since been removed on account of any reason w	hat
so- ever from, and not re-entered in, the register;	and
(c) Any other amendments to the subsisting list.	unu
(3) The form of the list published under sub-section (1),	the
particulars to be included therein, and the manner of its publication, shall be such as i	nay be
prescribed.	
(4) A copy of the list referred to in sub-section (1) shall be	2
conclusive evidence in all Courts, and in all judicial or quasi-judicial proceedings, that	
persons therein specified are registered according to the pro	visions
of this Act, and the absence of the name of any person from such copy shall be	

evidence, until the contrary is proved, that such person is not registered according to the provisions Provided that in the case of any person whose name does not appear in such copy, a certified copy under the hand of the Registrar of the entry of the name of such person on the register shall be evidence that such person is registered under the provisions of this Act. **Disciplinary action** 21. (1) The Council shall have a disciplinary Committee including removal comprising of: of names from the Register (i) a Chairman to be nominated by the Council; (ii) a Member of Legislative Assembly of the **National** Capital Territory of Delhi, nominated by the Speaker; (iii) a Legal Expert to be nominated by the Council; an eminent public man nominated by the (iv) Government; an eminent medical specialist in the relevant (v) speciality to which the complaint pertains, to be nominated by the Council; and a member nominated by Medical Association of Delhi with minimum ten years standing. If a registered practitioner has been, after due inquiry held Committee in the prescribed manner, found guilty of by the Council or by the Executive any misconduct by the Council or the Executive Committee, the Council may-(a) issue a letter of warning to such practitioner; or (b) direct the name of sucy practitioner to be removed from the register for such period as may be specified in the aforesaid direction: or to be removed from the register permanently. **Explanation** -For the purpose of this section a registered practitioner shall be deemed to be guilty of misconduct if -(a) he is convicted by a criminal court for an offence which involves moral turpitude and which is cognizable within the meaning of the code of Criminal Procedure, 1974 (Central Act 2 of 1974), or **(b)** in the opinion of the Council his conduct is infamous in relation to the medical profession particularly, under any code of Ethics prescribed by the Council or by the **Medical Council of India constituted under** the Indian Medical Council Act, 1956 (Central Act 102 of 1956) in this behalf. The Council may, on sufficient cause being shown, direct on any subsequent date that the name of a practitioner removed under the sub-section (1) shall be re-entered in the register on such conditions, and on payment of the prescribed fee, as the Council may deem fit. The Council may, of its own motion, or on the application of any person, after due and proper inquiry and after giving an opportunity to the person concerned of being heard, cancel or alter any entry in the register, if in the opinion of the Council, such entry was fraudulently or incorrectly made. **(5)** In holding any inquiry under this section, the Council or the Executive Committee, as the case may be, shall have the same powers as are vested in Civil Court under the Code of Civil Procedure, 1908 when trying a suit, in respect of the following matters, namely:-(a) enforcing the attendance of any person, and examining him on oath; compelling the productions of (b) documents; issuing of commissions for the (c) examination of witnesses. All the inquiries under this section shall be deemed to be judicial proceedings within the meaning of sections 193, 219 and 228 of **Indian Penal Code.** the

(7) (a) For the purpose of advising the Council or the
Executive Committee, as the case may be,  on any question of law arising in any inquiry
under this section, there may in all such
inquiries be an assessor, who has been for not less than ten years -
(i) an advocate enrolled under the Advocates Act, 1961, or
(ii) an attorney of a High Court
Explanation - For the purpose of this sub-section, in computing the
period during which a person has been enrolled as an Advocate, there shall be included any period
during which he was enrolled as an advocate under the Indian Bar Council Act, 1926.
(b) Where an assessor advises the Council, or the Executive
Committee, as the case may be, on  any question of law as to evidence, procedure
or any other matter, he shall do so in the presence of every
party or person representing a party to the inquiry who
appears thereat or if the advice is tendered after the Council or the Executive Committee has begun to deliberate as to its findings,
every such party or person as aforesaid shall be informed what
advice the assessor has tendered. Such party or person shall also be
informed if, in any case, the Council or the Executive
Committee does not accept the advice of the assessor on any such question as
aforesaid.
(c) Any assessor under this section may be appointed either generally, or to any particular inquiry, and shall be paid the
prescribed remuneration.
presented remaineration.
Renewal of 22. (1) Notwithstanding anything contained in section 15 registration and 20, on
such date, after the date of publication of the notice under sub-sections 5 of section 15, as the
Executive Committee may, with the previous sanction of
the Government, decide, and every five years thereafter, the Registrar shall cause two notices in the prescribed form to be published, at an interval of not less
that thirty days, in the official  Gazette calling upon in the manner provided in sub-
section (2) all registered practitioners to make an application to the
Registrar for the continuance of their names on the register.
(2) The Registrar shall, after the publication of the first notice
under sub-section (1), send a notice by registered post enclosing therewith the prescribed form of application to the registered practitioners at
their addresses as entered in the register, calling upon them to return the application to the
Registrar for continuance of their names on the register within
forty-five days of the date of the notice. If any of the registered practitioners fails to return such
applications within the time specified, the Registrar shall
issue a further notice to such registered post after the publication of the second notice under sub-section (1) enclosing
publication of the second notice under sub-section (1) enclosing therewith the prescribed form of application to the Registrar for the continuation of his name
on the register within thirty days of the date of the further
notice together with a fee as may be prescribed from time to time.
(3) If the application is not made on or before the date fixed by
further notice sent by registered post under sub-section (2), the Registrar shall remove the name
of the defaulter form the register and shall inform him of such removal by registered post :
Temoval by Tegistered post.
Provided that if an application for
continuance of the name so removed is made within a period of six months from the date
fixed by the said further notice by registered post
under sub-section (2), the name so removed may be re-entered in the register on payment of a prescribed fee.
payment of a prescribed fee.
Appeals 22. (1) Any person aggrieved by any decision of the
Registrar under this Act may, within a period of one month from the date on which the decision is
communicated to him, appeal to the Council which
shall hear and determine the appeal in the prescribed manner.  (2) Save as otherwise provided in the Indian Medical Council
Act, 1956 (Central Act 102 of 1956), the decision of the Council under this Act shall be final.
Tet, 1550 (Central feet 162 of 1550), the accession of the Council under this feet shall be final.



authorities empowered to exercise any of t	he powers or to
perform any of the duties or functions under	this Act, has not been validly constituted or
appointed, the Government may ca	•
duties or functions to be such person or	persons, in such manner and for such period not
exceeding six months and subject to such o	conditions, as it thinks fit.
Rules 30. (1) The Government may, by notificati	on in the official Gazette,
and subject to the Condition of previous	publication, make rules to carry out the purposes of
this Act. Such rules may be made to provide	
<u> </u>	ct to be prescribed by rules.
(2) In particular, and without prejudice	
foregoing power, the Government may make	rules for all or any of the following matters, namely
- (-)	4L
(a) the time and place at which and which the election of the members, and of	the manner in the President and the Vice-President shall be
held under sub-section (5) of se	
(b) the manner in which the meeting	
shall be convened, held and	conducted under sub-section (1) of section 8;
(c) the powers, duties and functions	• • • • • • • • • • • • • • • • • • • •
the conditions subject to which they	shall be exercised and performed; and
regulation of professional conduct of	practitioners
<u> </u>	cordance with section 10;
(d) number of elected members who	shall be elected
	nembers for constituting the Executive
Committee of the Council; and the term of	office of, and the
	er of filling casual vacancies among,
and the procedure to be followed by, the	members of the Executive
	and duties and functions of
the Council as may be delegated by the	Council to be exercised,
performed and discharged by th under the provisions of section 11;	e Executive Committee,
(e) the fees and allowances payable	to the President,
	bers of the Council, and to the members
of its Executive Committee under section 1	
(f) the salary and allowances payabl	
and other conditions of service of	the Registrar, manners of maintenance of the
accounts of the Council by the Regi	
powers of the Registrar over the	staff and the duties and functions as may be
specified in the Act, which may be p	performed and
discharged by the Registrar;	
(g) the conditions of service of the of	
the council under sub-section (3) of	section 15;
(h) preparation and maintenance of	<u> </u>
medical practitioners, the form of such	register, particulars including the name,
address and qualification, etc. of the	registered
practitioners to be entered in the application and of notice to be publ	register, prescription of the form of lished in the official
	names registered, prescription of fees to be
paid for such entry and the manner of	payment,
prescription of form for sending	individual notices, prescription of the form of
certificate which shall be given to re	• • • • • • • • • • • • • • • • • • •
practitioner under section 15;	o .
(i) prescribing the form of application	on for
provisional registration, fee payable for such	registration and prescribing form of
certificate of provisional reg	istration under
section 18;	
(j) prescription of fee for reco	
name in the register, prescription of the fee	payable for entering
•	ter and prescription of fee payable
for issue of duplicate certificate of	
registration under section 19;	
(lx) the form of the list of registered	•• •
(k) the form of the list of registered practitioners and manner of the publication	medical of the list under section 20;

(l) manner for taking disciplinary action, etc.,	against
registered practitioners by the Council or by the Executive Committee,	
conditions subject to which and the fee for re-	ering the name of
a practitioner in the register and the remuneration to be paid to	
an assessor under section 21;	
(m) form of notices and form of application for	
renewal of registration by registered medical practitioners, fee payab	ole for re-entry of
name which is removed from the register due	to
non-renewal under section 22;	
(n) the manner in which appeals against the	decision
of the Registrar shall be heard by the Council under section 23;	
(o) officers who are empowered to make a	
complaint under sub-section (2) of section 29;	
(p) any other matter which is to be, or may be,	
prescribed under this Act.	
(3) All rules made under this section shall be laid for not	less
than thirty days before the Legislative Assembly of Delhi as soon as possible af	fter they are
made and shall be subject to rescission by the Legislative	·
Assembly or to such modifications as the Legislative Assembly may make during	ng the session in
which they are so laid or the session immediately following.	
(4) Any rescission or modifications so made by the L	<b>Legislative</b>
Assembly so made by the Legislative Assembly of Delhi shall be published in th	ne official
Gazette and shall thereupon take effect.	
•	
Code of conduct 31. The Council shall follow the conduct and code of and Ethics	medical
ethics as prescribed by the Medical Council of India from time to time.	
•	
Powers to remove 32. If any difficulty arises in giving effect to the difficulties pr	rovisions of this
Act, the Government may by order as occasion requires, do anything which appe	ears to
it to be necessary for the purpose of removing the difficulty:	
Provided that no such order shall be made	after the
expiration of two years from the constitution of the Council.	